

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1855
TO BE ANSWERED ON 16.03.2023**

MINIMUM WAGE POLICY FOR GIG PLATFORMS

1855. SHRI V. VIJAYASAI REDDY:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that Government has advised gig platforms to adopt minimum wages policy;**
- (b) if so, whether it is also a fact that gig platforms have not adopted such policy, thereby depriving gig and platform workers stable income, social security, etc.; and**
- (c) Government's reaction towards careless attitude of gig platforms and how it would ensure strict compliance of minimum wages policy by the gig platforms for gig and platform workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The Government has enacted the Code on Wages, 2019 which envisages that all workers whether in organised sector or unorganised sector will be entitled for minimum wages. It, inter-alia, provides for fixation of minimum wages on time work basis for various wage period, namely on hourly, daily or monthly basis. The Code is yet to come into effect.

Further, the Government has also enacted the Code on Social Security, 2020, which for the first time, defines gig workers which envisages social security benefits through formulation of schemes. There is a provision in the said Code to set up a Social Security Fund for welfare of gig workers and platform workers and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.
